मरने वाले बेशतर गरीब, दलित, हरिजन और गंदी बस्तियों के लोग होते हैं, उस के बारे में अभी मंत्री महोदय ने जवाब दिया कि पानी की गंदगी की बिना पर और खाद्य पदार्थों के अन्दर जो मिलावट होती है उन की बिना पर यह महामारियां फैलती हैं, इस की रोकथाम का प्रबन्ध भी सरकार करती है. मैं मंत्री महोदय से सिर्फ इन बीमारियों के फैलने के बजूहात ही नहीं जानना चाहता—और जहां तक इस महामारी को रोकने का सम्बन्ध है हर वक्त की हुकूमत रह कहती है कि हम इसको रोकेंगे—जानना यह चाहता हूं कि कितने समय में आप इसे रोक सकेंगे ? जब किसी प्रांत की सरकार इन्हें रोकने में असमर्थ होती है ....

अध्यक्ष महोदय : आप सवाल न पूछ कर स्पीच ही करने लग गये ।

श्री बागड़ी : मैं सवाल ही कर रहा हूं । अब दिक्कत यह है कि मंत्री महोदय चूंकि अंग्रेजी ही जानते हैं इसलिये वह मेरी बात को समझेंगे नहीं

अध्यक्ष महोदय : अगर वह नहीं समझेंगे तो मैं उन को बतला दूंगा ।

श्री बागड़ी : अब जैसे उड़ीसा के अन्दर अकाल है इसलिये वहां पर कुछ हैजा ज्यादा हुआ तो क्या केन्द्रीय सरकार द्वारा इस कारण को समझने की कोशिश की गई कि यह महामारी सिर्फ चीजों में गंदगी की बिना पर ही नहीं फैलती है बल्कि खुराक की कमी की बिना पर महामारी का अटैक ज्यादा होता है वरना इतना अटैक वहां पर बड़े लोगों पर क्यों न हो और....

अध्यक्ष महोदय : आर्डर, आर्डर ।

श्री बागड़ी : कितने साल में हो जायेगा ।

अध्यक्ष महोदय : आर्डर आर्डर ।

Dr. D. S. Raju: Hon. Member would like to know that cholera was epidemic in some of the most advanced countries of Europe till about 50-60 years ago. With the improvement in water supply, it was completely eradicated in England, Canada and all these countries. We have got to wait for such a stage when we can improve our water supply—it is important—and sanitation.

Mr. Speaker: Hon. Member is confronting the doctor Minister in this sense that cholera is not only due to filthy water but also due to malnuitrition and other causes.

Dr. D. S. Raju: That is not true.

Mr. Speaker: His second question is how long Government would take to make arrangements?

Dr. D. S. Raju: By the end of the Fourth Plan we hope to provide pure water supply to the whole country.

डा० राम मनोहर लोहिया : कितने वर्ष में इन्होंने कहा है कि यह हो जायगा ?

अध्यक्ष महोदय : चौथे प्लान के आखिर तक के लिये उन्होंने कहा है ।

डा० राम मनोहर लोहिया : इस का मतलब यह हुआ कि अभी ८–१० वर्ष और लगेंगे ।

श्री बागड़ी : अध्यक्ष महोदय, मैं..

अध्यक्ष महोदय : अब माननीय सदस्य और अधिक नहीं पूछ सकते हैं । वे कमाल मत डालें और अपनी जगह पर अब बैठ जायं ।

12.30 hrs.

PAPERS LAID ON THE TABLE

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN; RULES UNDER CINEMATOGRAPH ACT, 1952 AND RULES UNDER PRESS AND REGISTRATION OF BOOKS ACT, 1867.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table:

[Shri Satya Narayan Sinha].

(1) the following statements showing the action taken by Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

(i) Supplementary Statement No. I	Fifth Session, 1963 (Third Lok Sabha)
	[*Placed in Library. See* No. LT-1902/63].
(ii) Supplementary Statement No. V	Fourth Session, 1963 (Third Lok Sabha)
	[*Placed in Library. See* No. LT-1903/63].
(iii) Supplementary Statement No. IX	Third Session, 1962-63 (Third Lok Sabha)
	[*Placed in Library. See* No. LT-1904/63].
(iv) Supplementary Statement No. XI	Second Session, 1962 (Third Lok Sabha)
	[*Placed in Library. See* No. LT-1904/63].
(v) Supplementary Statement XIV	First Session, 1962 (Third Lok Sabha)
	[*Placed in Library. See* No. LT-1905/63].
(vi) Supplementary Statement No. XVI	Twelfth Session, 1960 (Second Lok Sabha)
	[*Placed in Library. See* No. LT-1906/63].

(2) a copy each of the following Rules under sub-section (3) of section 8 of the Cinematograph Act, 1952:—

(i) The Cinematograph (Censorship) Second Amendment Rules, 1963 published in Notification No. G.S.R. 1514 dated the 21st September, 1963.

(ii) The Cinematograph (Censorship) Third Amendment Rules, 1963 published in Notification No. G.S.R. 1728 dated the 30th October, 1963.

[*Placed in Library. See* No. LT-1908/63].

(3) a copy of the Registration of Newspapers (Central) Third Amendment Rules, 1963 published in Notification No. G.S.R. 1687 dated the 26th October, 1963, under sub-section (2) of section 20A of the Press and Registration of Books Act, 1867.

[*Placed in Library. See* No. LT-1908/63].

PAPERS UNDER TARIFF COMMISSION ACT AND REPORT (1963) OF TARIFF COMMISSION *re* POWER AND DISTRIBUTION TRANSFORMERS INDUSTRY

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(1) (i) Report (1963) of the Tariff Commission on the continuance